

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) (Ins) No.347 of 2020**

**IN THE MATTER OF:**

**Ankit Pathak**

**...Appellant**

**Versus**

**Kisan D'net India Pvt. Ltd**

**...Respondent**

**Present:**

**For Appellant:Ms. Reeva Gujral with Mr. Deepak Biswas and Ms. Subhalaxmi Sen, Advocates**

**For Respondent: Mr. Vishal Gupta, Party in person.**

**O R D E R**

**13.03.2020** Learned counsel for the Appellant submits that settlement has been taken place and in pursuance to the settlement, the Appellant is handing over the Demand Draft of Rs. 10,00,000/- bearing No. 754693 dated 07.03.2020 to the Respondent.

Mr. Vishal Gupta, who is Director of Kisan D'net India Pvt. Ltd is present in person and he submits that he has just received the above referred draft amounting Rs. 10,00,000/-.

Learned Counsel for the Respondent submits that Rs. 2,10,163/- has already been paid to the Respondent Company by way of Demand Draft bearing ref. No. 754695 dated 11.03.2020.

Learned counsel for the Appellant submits that he will file Memorandum of Understanding (Settlement Agreement) by 16<sup>th</sup> March, 2020 along with the receipt of the draft.

The protection order dated 27.02.2020 shall continue till the next date of hearing.

Let the matter be fixed on **17<sup>th</sup> March, 2020.**

**[Justice Mr. Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Balvinder Singh]**  
**Member (Technical)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

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